

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

R.A.No. 347/2000

IN

O.A.No. 2285/99

New Delhi: this the 23rd day of October, 2000.

HON'BLE MR. S.R. ADIGE VICE CHAIRMAN(A).

HON'BLE MR. KULDIP SINGH MEMBER(J)

D.P. Gautam,

S/o Sh. Badri Prasad Gautam,

R/O J-428, Kasturba Nagar,

New Delhi-3

AND

2 others

...Applicants.

Versus

Union of India

& Others.

...Respondents.

ORDER (BY CIRCULATION)

Mr. S.R. Adige, VC(A):

Perused the RA.

2. None of the grounds contained in it bring it within the scope and ambit of Section 22(3)(P) AT Act read with Order 47 Rule 1 CPC under which alone any order/decision of the Tribunal can be reviewed.

3. In the guise of an RA applicant has sought to reargue the case which is not permissible in law.

4. The RA is rejected.

(KULDIP SINGH)
MEMBER(J)

(S.R. ADIGE)
VICE CHAIRMAN(A).

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